

ITEM NO.4

COURT NO.1

SECTION XII-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).6779/2021

(Arising out of impugned final judgment and order dated 06-04-2021 in CRP No.117/2021 passed by the High Court for the State of Telangana at Hyderabad)

M/S THE HYDERABAD CRICKET ASSOCIATION

Petitioner(s)

VERSUS

M/S CHARMINAR CRICKET CLUB & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.60256/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.60446/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No.60447/2021-APPLICATION FOR PERMISSION)

WITH

SLP(C) No. 6819/2021 (XII-A)

(FOR ADMISSION and I.R. and IA No.60576/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 16526/2021 (XII-A)

(FOR ADMISSION and I.R. and IA No.132658/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 27-10-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s)

Mr. R. Basanth, Sr.Adv.

Ms. K. V. Bharathi Upadhyaya, AOR

Mr. R. Anand Padmanabhan, Adv.

Mr. Devarathi Sadhu, Adv.

For Respondent(s)

Mr. Rakesh Khanna, Sr.Adv.

Mr. Abhishek Chauhan, Adv.

Mr. T. Sunil Reddy, Adv.

Mr. Virender Singh, Adv.

Mr. Ashutosh Dubey, AOR

Mr. Rajshri Dubey, Adv.

Mr. Amit P. Sahi, Adv.

Mr. Samruddhi B., Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

Issue notice.

Dasti, in addition, is permitted.

Mr. Ashutosh Dubey, learned counsel, who appears on caveat on behalf of respondent No.1 in all the matters accepts notice and waives service of formal notice upon the said respondent.

Till these matters are finally heard by this Court, and with the consent of the parties, we deem it appropriate to direct both the President and the Secretary of the Hyderabad Cricket Association to jointly sign the cheques so that the day-to-day functioning of the Association is not hampered for the time being. Ordered accordingly.

List these matters immediately after Diwali Vacation.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(R.S. NARAYANAN)
COURT MASTER (NSH)